



2025:DHC:7731-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ FAO (COMM) 47/2025, CM APPL. 8524/2025 & CM APPL.
8526/2025

M/S GAURAV TRADING CO. THROUGH
PROPRIETOR MR GAURAV JAINAppellant
Through: Mr. Vikas Khera, Ms. Sneha
Sethia and Mr. Yash Sharma, Advs.

versus

NAVEEN JAIN SOLE PROPRIETOR
OF M/S METALCRAFTRespondent
Through: Mr. Vipin Wason and Ms Stuti
Wason, Advs.

CORAM:
HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)
03.09.2025

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1. It is submitted that as CS(Comm) 616/2024 from which this appeal emanates has been withdrawn by the respondent, the appeal has become infructuous.
2. It is accordingly disposed of.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

SEPTEMBER 3, 2025/dsn